DR. KARAN SINGH : I think there is some confusion concerning the word "permanent". As far as I know, there is no question of a permanent or temporary station. If there is an airport there, it is permanent as long as the airport continues to exist there. Now the facilities avaiable at our airports vary; in some they are more' in some less. Cooch-Behar at presnt is not in a position take HS 748 or Fokker; it is only a Dakota-handling airport. It is handling DC 3 ; it is a station with that facility. We will try, within the limitation of resources, to improve Cooch-Behar airport by making more and more facilities available there as time goes on.

SHRI JYOTIRMOY BASU : Has the IAC been repeatedly requested to run services to Cooch-Behar *via* Malda and Balurhat ? If so, have they taken any decision to do it ? If not, why not ?

DR. KARAN SINGH : We have received a number of requests from time to time, including several from the hon. member himself. The matter is being considered. Unfortunately, the intermidiate stations mentioned by the hon. member are not yet in a position either to have lending facilities or the necessary-traffic. But we are trying and will keep it in mind; if we can extent the services in this eastern Sector, we will certainly do whatever we can.

Withdrawal of Tram Services from Howrah-Bandhaghat service of the Calcutta Tramway Company

*672. SHRI JYOTIRMOY BASU : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether the West Bengal Government had consulted the Unions of Tramway workers before taking the decision to withdraw the Hawrah-Bandhaghat service of the Calcutta Tramways Company and, if not, the reasons therefor;

(b) if the reply to part (a) above be in the affiarmative, what were the opinion and suggestions of the Unions;

(c) the circumtances under which Government had to take the said decision and the outcome of the discussion that took place between the Unions of Tramway men and the West Bengal Government; and

(d) what is the latest position in regard to the Hawrah-Bhandhaghat Section ?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : (a) to (d). The information is being collected from the Government of West Bengal and will be laid on the Table of the Sabha, when received.

SHRI JYOTIRMOY BASU : Are Government considering alternate employment for those who will be rendered surplus by the closure of this section, and if so, the details thereof ?

SHRI IQBAL SINGH : We do not know how many will be surplus. All the other aspects will be considered when the proper time comes.

SHRI JYOTIRMOY BASU : May I say that they have a telex and secraphone service with West Bengal and with 10 days notice, it should have been possible to get this information ? I regret this attitude.

Have Government negotiated with the British company owning the Calcutta Tram-way to purchase it ? If so, at what stage is the negotiation now and what is the price going to be paid for it ?

SHRI IQBAL SINGH : All these things are under consideration.

Financial Assistance to Uttar Pradesh

*674 SHRI S. M. BANERJEE : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Uttar Pradesh Government has demanded financial aid to raise the salaries and allowances of the State Government employees to bring them at par with the central employees;

(b) whether any financial aid has been given; and

(c) if so, the total amount thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHRAN SHUKLA) : (a) Yes Sir.

(b) No, Sir.

(c) Does not aries.

SHRI S. M. BANERJEE : My only supplimentary is 'Thank you, Sir '!— Recently in reply to another question, it was admitted that money was spent by the UP Government to meet the increased salaries and DA of the state Government employees; a part of it was met by the Centre and they had promised to give about Rs. 67 crores. Does the demand of the UP Government of Rs. 180 crores also included the expenditure on certain other measures likely to be taken in UP to better the lot of the people of UP ?

It relates not only to State Government employees, but others also. May I know whether any amount has been given to the U. P. Government in this respect ?

SHRI VIDYA CHARAN SHUKLA : This question is specifically related to the request of the U.P. Government regarding financial aid to raise the salaries and allowances of the State Government employees. Regarding this a letter was received from the U P. Chief Minister in which he asked for a total assistance of Rs. 52 crores from the Central Government, out of which he asked for Rs. 31 crores specifically for raising the salaries and allowances of the U. P. Government staff members. It has been made clear to him by a reply that has been sent by the Finance Minister that as far as the Central Government is concerned, it has got absolutely no responsibility whatsoever for the salaries and allowances of the State Government employees, and if the State Government wants to raise the salaries and allowances of their own employees, they will have to find the resources in their own State or raise the resources themselves. The Central Government, under no circumstances, will be in a position to accept any responsibility for such aid.

SHRI S. M. BANERJEE : Unfortunately, the State Government has no Nasik printing press, it is only with the Central Government.

I would like to know whether it is fact that the Chief Minister also wanted to abolish certain taxes like the profession tax to which objections have been raised by all sections of the people, and he wanted some money to meet the deficit because of that abolition. He has quoted the letter of the Chief Minister. So, I would like to know whether the letter contains this request for some money for raising the salaries of Government employees and teachers and for the abolition of the profession tax and abolition of land revenue to some extent, and if so, the reaction of the Central Government.

SHRI VIDYA CHARAN SHUKLA : Really speaking, these matters relating to taxes, whether imposed or not imposed bv the State Governments, are not the concern of the Central Government. If they want to reduce the land revenue or abolish the land revenue from a certain amount of holding, it is not really the Central Government which they have to consult. They have to consult their own legilature and they have to take a decision on their own. Therefore, his plea that they are going to abolish certain taxes and reduce their resources would only weaken the case. If only they had asked for help in fields where we can give help, we could have sympathetically considered the position. This particular field is not one in which any help can be given either to the U.P. Government or any other Government in the country.

श्री चंद्रिका प्रसाद : अभी मन्त्री जी ने कहा कि अपने कर्मचारियों की तनख्वाह या भत्ते बढ़ाना यह स्टेट गवर्नमेंट का अपना काम है, बात ठीक है लेकिन हमारे उत्तर प्रदेश में आज तक जो स्पेशल प्राबलम्स हैं जैसे बाढ़ से गंगा काटती है, घाघरा काट रही है, बिजली के बगैर ट्यूब वेल बन्द पड़े हैं यह सारे मामले

कई वर्षों से पड़े हैं तो क्या इसके लिए केन्द्रीय सरकार सहायता करेगी ?

MR. SPEAKER : It does not arise out of the Question.

श्री कंवर लाल गुप्त : मैं मन्त्री महोदय से यह पूछना चाहता हूं कि जब आप सेंट्रल गवर्नमेंट एम्प्लाईज की पे बढ़ाते हैं या इन्टेरिम रिलीफ उनको देते हैं तो क्या आप राज्य सरकारों से भी उसके सम्बन्ध में सलाह करते हैं क्योंकि उससे उनके यहां भी इस प्रकार की मांग उठती है और माँग उठती है तो उनको भी प्राबलम होती है, तो उसके लिए आपने कोई हल निकाला है ? अभी केवल यू०पी० वालों ने माँग की है, आगे चलकर इसी तरह से और राज्य माँग करेंगे और उनकी बात भी ठीक है कि जब आप यहां बढ़ाते हैं तो उनकी भी बढ़नी चाहिए। तो क्या उनसे सलाह लेने की बात केन्द्रीय सरकार करती है ? दूसरा सवाल मेरा यह है कि क्या और राज्यों ने भी इसके लिए मांग की है और क्या यह सही है कि और राज्यों को दिया है ? अगर औरों को दिया है तो यू०पी० को क्यों मना कर दिया ?

श्री विद्याचरण शुक्ल : जब उनके मूल वेतन-मान ही भिन्न-भिन्न हैं जिनसे केन्द्रीय सरकार के वेतन-मानों से कोई सम्बन्ध नहीं है तो केन्द्रीय सरकार अगर अपने यहां वेतन में बढ़ोतरी करती है या कमी करती है या एलावेंस बढ़ाती है या घटाती है तो उनके लिए उनसे पूछताछ करने की कोई जरूरत नहीं है। यदि पूरी तरह से एक ही तरह के वेतन-मान होते तब तो जरूर यह बात होती, लेकिन जब शुरू से वेतनमानों में इतना अंतर है केन्द्र और प्रदेशों के और इतना ही नहीं भिन्न-भिन्न प्रदेशों के वेतन-मानों में भी बहुत बड़ा अन्तर है तो इस तरह की पूछताछ करने की कोई आवश्यकता नहीं है।

जहां तक दूसरे भाग का सवाल है केरल सरकार ने भी इस तरह की मांग की थी, उनको भी हमने नाहीं कर दिया है।

श्री राम सेवक यादव : अध्यक्ष महोदय, चाहे केन्द्र में हो या राज्यों में, जो अक्सर यह तनख्वाह और भत्तों को बढ़ाने की मांग उठती है उसका संबंध बढ़ती हुई महंगाई से है और महंगाई रोकने में केवल केन्द्र की सरकार ही कारगर हो सकती है। केन्द्रीय सरकार महंगाई को रोकने में और बढ़ते हुए दामों को रोकने में असमर्थ रही है। तो मैं जानना चाहता हूँ कि जब केन्द्र के कर्मचारियों का महंगाई भत्ता बढ़ती हुई महंगाई को दृष्टि में रखते हुए बढ़ाने की बात होती है तो राज्यों में भी इसी तरह की मांग उठे कि उनके महंगाई भत्ते भी बढ़ती हुई महंगाई को दृष्टि में रखते हुए बढ़ाए जाने चाहिए तो उसकी जिम्मेदारी लेने में केन्द्र क्यों असमर्थ है ?

श्री विद्याचरण शुक्ल : अध्यक्ष महोदय, यह माननीय गुप्ता जी के प्रश्न को ही दूसरे ढंग से पेश किया गया है। सवाल इसमें यह नहीं है कि जिम्मेदारी किस की है ?

श्री राम सेवक यादव : अध्यक्ष महोदय, सवाल मेरा यह है कि महंगाई को लेकर ही महंगाई भत्ते को बढ़ाने की मांग होती है और वेतन मान बढ़ाने की बात होती है......

श्री विद्याचरण शुक्ल : मैं उत्तर दे रहा हूँ इस बात का, जिम्मेदारी किस की है महंगाई बढ़ाने की वह दूसरा सवाल है, लेकिन पैसे देने की जिम्मेदारी किस की है, वह मैंने बताया कि राज्य सरकारों की जिम्मेदारी है। सवाल यह है कि जिम्मेदारी तनख्वाह और एलावेंस देने की किस की है ? महंगाई की जिम्मेदारी किसकी है यह सवाल पूछा नहीं गया !......(**व्यवधान**) .....

श्री राम सेवक यादव : महगाई बढ़ने से ही महगाई भत्ता बढ़ाने की बात उठती है,

और महंगाई बढ़ाना घटाना उनके हाथ में तो है नहीं।

श्री विद्याचरण शुक्ल : महंगाई भत्ता हो या जो भी भत्ता हो जिम्मेदारी उसी सरकार की है, जिसके वह कर्मचारी हैं, चाहे वह किसी ढंग का भत्ता हो, चाहे वह महंगाई भत्ता हो, घर का.भत्ता हो या कोई भत्ता हो, जिम्मेदारी उसी राज्य सरकार की है जिसके वह कर्मचारी हैं और वह जिम्मेदारी उन्हें पूरी तरह से निभानी पड़ेगी।

श्री राम सेवक यादव : अध्यक्ष महोदय, महंगाई यह बढ़ाए और बोझा कोई दूसरा उठाए।

SHRIMATI SUSHILA ROHATGI : Of course it is correct to say that ultimately it is the duty of the Exchequer to look after this sphere. But he should like to know since it is a State Government which has a depleted treasury what has been given to U. P. in comparision with the other states during the Fourth Plan per capita......

MR. SPEAKER : This question does not arise.

SHRIMATI SUSHILA ROHATGI : While it is the responsibility of the State, that State has also the other resposibility of finding resources for meeting the development charges. If it does not have enough central assistance, why cannot the Centre increase its assistance to that State ? Why is there discrimination so far as U.P. is concerned ? In the Fourth Plan the amount given to U. P. should be more than what it has actually been allotted.

MR. SPEAKER : It is a question of salary.

SHRIMATI SUSHILA ROHATGI : I hope the Minister has understood the question of relevancy.

MR. SPEAKER : I am to judge the relevancy. The question is whether the U. P. Government has asked for financial aid to raise the salaries and allowance of its staff.

SHRIMATI SUSHILA ROHATGI : My question is not irrelavant because payment of salaries and allowances to U. P. staff is connected with the Exchequer and the Exchequer should be given more money from the Centre; it is a related question.

MR. SPEAKER : I cannot refuse a lady.

SHRI VIDYA CHARAN SHUKLA : As the hon. Member Shri Banerjee pointed out in certain spheres the State Government have been thinking of abolishing taxes, they have not levied land revenue on some catagories and they have also reduced the quantum of land revenue. As for the geneeal revenues of the U. P., it will have to be considered in the general context of the Fourth Plan and the assistance given to various States under that Plan is well known. Special amphasis was laid on the development of eastern districts of U. P. and assistance was offered for development of that particular part. As for general question of helping the resources position of U. P. and how for the Centre can or cannot help in that, I cannot answar it in the ambit of this particular question.

श्री महाराजसिंह भारती : अध्यक्ष महोदय मैं मंत्री जी से जानना चाहता हूं- यू० पी० गवर्नमेन्ट ने अपने कर्मचारियों की तनख्वाह के सम्बन्ध में जो रूपया मांगा है क्या यह सच है कि उन्होंने उसकी वजह यह बताई कि उनकी गोड़वेज जो पहले मुनाफे में चलती थी, अब घाटे में चल रही है, सिंचाई विभाग मे पहले उनको ५ करोड़ रुपया मिलता था, अब २५ करोड़ का घाटा है ? यदि हां. तो मैं समझता हूं कि उनसे कुछ टैकनीकल गलती हो गई है, बजाय तनख्वाह मांगने के उन्हें अपने वित्तीय रिसोर्सिज के लिये जो लिक्विडेट होते जा रहे हैं, वित्तीय सहायता मांगनी चाहिये थी। इस स्थिति को ध्यान में रखते हुए क्या सरकार उनके घाटों को पूरा करने के लिये सहायता करने की कोशिश करेगी ?

श्री विद्याचरण शुक्ल : मैंने अभी कहा कि राज्य सरकार के घाटों को पूरा करने की जिम्मेदारी हमारी नहीं है। जैसा माननीय सदस्य ने कहा है, यह बात हो सकती है कि उनको इस तरह के घाटे हुए हों, मेरे पास इस समय सूचना नहीं है, मैं नहीं कह सकता कि उनको इस तरह के घाटे हुए हैं या नहीं हुए हैं। माननीय सदस्य चूंकि उत्तर प्रदेश से आते हैं इसलिये उनको यह बात ज्यादा अच्छी तरह से मालूम होगी ?

उन्होंने यह माँग की थी कि हमारे रिसोर्सेज की पोजीशन इतनी अच्छी नहीं है कि हम इस खर्चा को वहन कर सकें, इस लिये केन्द्रीय सरकार उनको पैसा दे, लेकिन हमने इसमें अपनी असमर्थता जाहिर की है।

Import of Indian Textiles by U. K.

*681. SHRI BENI SHANKER SHARMA : Will the Minister of FINANCE be pleased to state :

(a) whether he attended the Commonwealth Finance Ministers' Conference at Nicosia;

(b) whether the question of U. K. curbs on Indian Textiles was raised at the Conference; and

(c) if so, with what results ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) Yes, Sir.

(b) and (c). Issues of bilateral interest are not specifically discussed at the Commonwealth Finance Ministers' Conference. However, I did point out in one of my interventions during the discussions that instead of there being a progress towards freer and preferential access for manufactured goods of developing countries in the markets of developed countries we were threatened with duties—and discriminatory ones at that on—vital items like textiles in the U. K. market.

श्री वेणीशंकर शर्मा : क्या मंत्री महोदय यह बताने की कृपा करेंगे कि गत तीन वर्षों में यू० के० को भारतवर्ष से भारतीय कपड़ा कितना निर्यात किया गया ? भारतवर्ष में जो कपड़ा बनता है, वह दो प्रकार का है —एक जो मिलों के द्वारा बनता है और दूसरा हथ-करघों के द्वारा। मैं यह भी जानना चाहता हूं कि जो कपड़ा निर्यात किया गया, उसमें कितना मिलों के द्वारा बनाया गया था और कितना हथकरघों द्वारा बनाया गया था ?

MR. SPEAKER : The question was only whether the point about the United Kingdom curb was raised. He said, "No."

SHRI Y. B. CHAVAN : I will require notice for this question.

MR. SPEAKER : Yes. I think it requires notice

श्री हुकम चन्द कछवाय : जो कपड़ा यहां से निर्यात हुआ है, उसमें यहां के हथ-करघों द्वारा बना हुआ कितना कपड़ा था....

अध्यक्ष महोदय : आप पहले यह देखें कि सवाल क्या है।

श्री हुकम चन्द कछवाय : मैंने देख लिया है, मुझे अपनी बात कहने दीजिये।

अध्यक्ष महोदय : आपने नहीं देखा है। अब आप बैठ जाइये। आपको नहीं पता है तो अगली दफा पूछियेगा।

SHRI S. R. DAMANI *rose*—

MR. SPEAKER : There is nothing mentioned. What will you ask ?

SHRI S. S. KOTHARI *rose*—

MR. SPEAKER : There is nothing coming out. Next question.

Foreign Tourists to Calcutta

*682. SHRI SARDAR AMJAD ALI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :